

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
NANDHINI HOTELS PRIVATE LIMITED****RELEVANT PARTICULARS**

1. Name of Corporate Debtor	NANDHINI HOTELS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	10.05.1991
3. Authority under which Corporate Debtor is incorporated / registered	RoC-Bangalore
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U55209KA1991PTC011956
5. Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office: #114/2, Lalbagh Fort Road, Bangalore, Karnataka-560004
6. Insolvency commencement date in respect of Corporate Debtor	20th October 2022 (Order received by IRP on 16.11.2022)
7. Estimated date of closure of insolvency resolution process	18th April, 2023
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Vineet Gupta Reg. No.: IBBI/PA-001/IP-P00810/2017-2018/11377 AFA Valid upto : 05.01.2023
9. Address & email of the interim resolution professional, as registered with the board	Add.: 408, Laxmi Deep Building, Dist. Centre, Laxmi Nagar, Delhi-110092 E-mail: vineetsinghalco@hotmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Add.: 408, Laxmi Deep Building, Dist. Centre, Laxmi Nagar, Delhi-110092 E-mail: ipvgupta@gmail.com
11. Last date for submission of claims	30th November (14 days from receipt of order)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Real Estate - Home Buyers
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	1.Ms. Santosh Goel Reg. No.:IBBI/PA-001/IP-P00823/2017-2018/11399 2.Pradeep Kumar Kaushik Reg. No.: IBBI/PA-002/IP-N01141/2021-2022/13997 3.Sanjeev Gupta Reg. No.: IBBI/PA-001/IP-P-01575/2018-2019/12408
14. (a) Relevant forms available at (b) Details of authorized representatives are available at:	(a) Web Link : https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bangalore Bench has ordered the commencement of Corporate Insolvency Resolution Process of the **Nandhini Hotels Private Limited** on **20th October, 2022** (Copy of Order received by IRP on 16.11.2022).

The creditors of **Nandhini Hotels Private Limited**, are hereby called upon to submit their claims with proof on or before **30th November, 2022** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [Real Estate-Home Buyers] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 17.11.2022

Place: New Delhi

Interim Resolution Professional for Nandhini Hotels Private Limited

Sd/-

Vineet Gupta

